SHRIMATI LAKSHMI N. MENON: Such instructions are always sent, and in the latter part of my answer I have clearly said what are the measures taken by our Missions to counter the propaganda of these delegations.

شری پیارے الل کوبل دوطالب اور میں یہ جاندا چاھونکا کہ یہ قیله کی شروپه کندا کو کارل کاربی کاربی کاربی کے کاربیکت کرنے کے لئے بھیجا گھا اس میں کہا کچھ ورودھی داس کے آدسی بھی شامل تھے یا نہیں - اور اگر نہیں تھے تو کیا ان کو بھی شامل کرنے کی کوشش کی گئی یا شامل کرنے کی کوشش کی گئی یا

† [श्रो प्यारे लाल कुरोल 'तालिब' : मैं यह जानना चाहूंगा कि यह डैलीगेशन जो पाकिस्तानी प्रापेगेंडा को काऊण्टरएक्ट करने के लिये भेजा गया उसमें क्या कुछ विरोधी दलों के ग्रादमी भी शैं। मित थे या नहीं; ग्रौर अगर नहीं थे, तो क्या उनको भी शामिल करने की को शिंग की गई या नहीं ?

SHRIMATI LAKSHMI N. MENON: The list is already before the House, the delegation sent by the Government.

SHRI M. C. SHAH: May I know. Sir, whether our Government has tried to assess the reaction of these countries through our own diplomatic channels?

SHRIMATI LAKSHMI N. MENON: Yes, Sir; we have received reports from our Missions about the impact of the delegations on local opinion.

MR. CHAIRMAN: Next question.

ACQUISITION OF LAND NEAR KIRKEE

*5. SHRIMATI SHAKUNTALA PARANJPYE: "Will the Minister of DEFENCE be pleased to state:

t[] Hindi transliteration.

- (a) whether it is a fact that 20 acres at land near\/Kirkee was acquired in 1939 and another 110 acres in 1958 for building purposes;
- (b) whether any construction has so far been made there'on;
- (c) if not, the reasons for which 40 acres of land towards the liver on Yerada side was acquired in addition; and
- (d) whether Government propose to acquire more land belonging to San-gam Wadi village, contiguous to Poona City, for building purposes?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): (a) About 24:70 acres of land was acquired in 1959 and about 104-25 acres was acquired in 1960 for use by the Defence Services.

- (b) No, Sir.
- (c) This land was requisitioned in' June 1963 and not acquired. This land is being used for providing ten-tage accommodation and playing fields for the troops.
 - (d) The matter is under consideration.

SHRIMATI SHAKUNTALA PARANJPYE: How many buildings have-been put up on the land?

SHRI D. R, CHAVAN: 47" 95 acres of land are earmarked for construction of married accommodation and all these projects are in the final' stage of completion. And so far *as* other lands are concerned, on them single accommodation, administrative buildings and technical buildings are being constructed.

SHRIMATI SHAKUNTALA PARANJPYE: Are these lands necessary for family accommodation?

SHRI D. R. CHAVAN: No land is acquired or requisitioned unless it is absolutely necessary for defence purposes.

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SHRI GOPIKRISHNA VIJAIVARGIYA: For similar purposes some aland was acquired near the Bina Junction and I understand that 'he scheme has been dropped. Is that right?

SHRI D. R. CHAVAN: It is a different question; it does not arise out of this.

MR. CHAIRMAN; I am afraid it does not arise out of this.

SHRIMATI SHAKUNTALA PARANJPYE: 1 want to know the answer to part (d) of my question. I did not quite get it.

SHRI D. R. CHAVAN: "The matter Is under consideration", I said.

SHRI A. D. MANI: About 120 acres are already available with the Defence Ministry, which are not being used, and when these 120 acres which had been acquired in the past arc not being put to use, why was this :new acquisition undertaken?

SHRI K. RAGHU RAMAIAH: May I say. Sir, that it is not quite true that the land is not being used? Actually about 81 acres of land are being used, out of them 40 acres for plant and field engineering training and 41 acres for combat training, and the balance only has been reserved for married accommodation.

SHRI B. K. GAIKWAD: May I know, Sir, whether it is a fact that the land which has been acquired by Government, 'or is to be acquired, is suitable for agricultural purposes and, if so, C5n Government acquire some other land which is not fit for agricultural purposes?

SHRI D. R. CHAVAN: Sir, the general policy of the Government is to acquire the land which is contiguous to our holding, and this is contiguous to our holding.

SHRIMATI SHAKUNTALA PARAN-JPYE!; Is there no contiguous land along the village of Alandi which is "better for construction and Which is

}.also .contiguous?

SHRI D. R. CHAVAN: So many other things are also taken into consideration, and I can give the specific reasons why this land particularly is being acquired or requisitioned, the land which the hon. Lady member referred to in her main question, in the village of Sangam WadJ. Now, this tentatively selected land lies on the fringes of Kirkee Cantonment and is surrounded by the Mulla river. The area is contiguous io the Bombay Engineer Group and is ideal site for construction of married accommodation. There is no other suitable land available in the area, and in the Poona Package Deal finalised with the State Government of Maharashtra, it was agreed that all the area contained in the bend of the river Would be included in the Cantonment boundary. These are the reasons why this land is proposed to be acquired or requisitioned.

SHRIMATI SHAKUNTALA PARANJPYE: Is it not a fact that the 40 acres acquired alongside the river are considered to be flood area?

SHRI D. R. CHAVAN: This land is suitable and this land has beer requisitioned for providing tentage accommodation.

*6. [The questioner (Shri Sitaram Jaipiiria) was absent. For answer, vide col. 45 infra.]

WITHDRAWAL OF CD. CARS PRIVILEGES IN WASHINGTON

- *7. SHRI P. C. MITRA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the privileges so far enjoyed by CD. cars in regard to breach of traffic or park ing regulations have recently been withdrawn in Washington and n'ow all offending diplomats are promptly required to pay the fines, failing which licences of their cars are renewed; and
- (b) whether Government propose to make similar regulations in regard to the CD. cars belonging to tfw American diplomats in Delhi?